IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-220(ND)/2017

In the matter of:

M/s. Explo Media (P) Limited

....PETITIONER

Vs.

M/s. Ambience (P) Limited

... RESPONDENT

SECTION:

Under Section 9 of (IBC) Code, 2016

Order delivered on 22.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor For the Respondent/Cor. Debtor

: Mr. Avadh Kaushik, Advocate

: Mr. P.K. Agrawal, Advocate

Ms. Mercy Hussain, Advocat

Ms. Bhawna Jhorar

Ms. Tanya Sharma, Advocate

<u>ORDER</u>

Learned Counsels for the parties are present. It has been stated during the course of arguments that the parties will explore the possibility of an amicable settlement in the matter and for this purpose, a week's time may be granted to them.

However, if no progress is reported within this period, necessary order will be passed on merits.

List on 31.8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.8.2017